

**IN THE HIGH COURT OF JUDICATURE AT PATNA  
CRIMINAL MISCELLANEOUS No.12523 of 2025**

Arising Out of PS. Case No.-413 Year-2024 Thana- NAANPUR District- Sitamarhi

Basar Ahmad @ Basar Ahmad Farooqui @ Basar Ahamad Son of Ejaj Ahmad  
Farooqui village- Kumhrauli P.S. -Kamtaul Dist. -Darbhanga,

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

**Appearance :**

For the Petitioner : Mr. Kumar Praveen, Advocate  
For the State : Mr. Vinod Shanker Modi, APP

**CORAM: HONOURABLE MR. JUSTICE PRABHAT KUMAR SINGH  
ORAL ORDER**

2 25-03-2025

Heard learned counsels for the parties.

2. The petitioner apprehends his arrest in a case registered for the offence punishable under Sections 64, 318(4), 61(2), 123 and 3(5) of the B.N.S..

3. As per prosecution case, it is alleged that this petitioner sexually abused the informant on the false promise of marriage and later on refused to solemnize marriage.

4. Considering the specific and direct nature of accusation, the prayer for grant of anticipatory bail to the petitioner is rejected.

**(Prabhat Kumar Singh, J)**

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